



2026:AHC:46092-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 175 of 2026

Krishna Chand Yadav

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s) : Nikhil Chandra Upadhyay for
Ripusudan Dubey, Savita Dubey

Counsel for Respondent(s) : Ankit Gaur, S.C., Kaushal Kishore
Mani Tripathi, Vatsala

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to the authorities to remove the illegal encroachment made by private respondents in Araj No. 69 recorded as 'sadak' situated at Village Rampur Tappa, Pargana Haveli, Tehsil Sadar, District Gorakhpur.

2. A perusal of the record indicates that on 18.12.2023, Nagar Ayukt, Nagar Nigam, Gorakhpur informed the District Magistrate, Gorakhpur that on a notice issued to the alleged encroachers, they have filed objections and indicated pendency of cases before courts, however, as the report of Tehsil has not been objected to, the objections have no substance and, therefore, the construction can be removed and police force be made available.

3. In the petition, the petitioner has not indicated anything *qua* the litigations said to have been pending pertaining to the subject matter of the present petition, as claimed by respondent nos. 4 & 5 in their representation, as noticed in the order dated 18.12.2023, Annexure-2.

4. Apparently, the petition has been filed without any due investigation and, therefore, for lack of necessary information pertaining to the subject matter, the petition cannot be entertained.

5. The petition has no substance, the same is therefore, **dismissed**.

February 27, 2026
Sandeep/Sazia

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)